

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

*The motion was adopted.*

SHRI GUMANMAL LODHA: I introduce the Bill.

CONSTITUTION (AMENDMENT)  
BILL \*

(Amendment of Article 48, etc.)

[English]

SHRI GUMAN MAL LODHA (Pali): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

SHRI GUMAN MAL LODHA: Sir, I introduce the Bill.

16.25 1/2 hrs.

CONSTITUTION AMENDMENT BILL \*

(Amendment of Article 311)

[English]

SHRI SUDHIR GIRI (Contai): Sir, I beg to move for leave to introduce a Bill to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a

Bill further to amend the Constitution of India".

*The motion was adopted.*

SHRI SUDHIR GIRI: Sir, I introduce the Bill.

16.26 hrs.

WORKING WOMEN WELFARE BILL \*

[Translation]

KUMARI UMA BHARATI (Khajuraho): I beg to move for leave to introduce a Bill to provide for the welfare of women employed in various industries and establishments.

[English]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the welfare of women employed in various industries and establishments."

*The motion was adopted*

[Translation]

KUMARI UMA BHARTI: I introduce the Bill.

16.26 1/2 hrs.

MOTHER'S LINEAGE BILL \*

[Translation]

KUMARI UMA BHARTI (Khajuraho): I beg to move for leave to introduce a Bill to provide for the right to trace one's lineage from the side of one's mother.

*[English]*

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the right to trace one's lineage from the side one's mother."

*The motion was adopted.*

*[Translation]*

KUMARI UMA BHARTI: I introduce the Bill.

16.27 hrs.

CONSTITUTION AMENDMENT BILL\*

(Amendment of Article 371)

*[Translation]*

SHRI HARISINH CHAVDA (Banaskantha): I beg to move that leave be granted to introduce a Bill further to amend the Constitution of India.

*[English]*

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India"

*The motion was adopted.*

*[Translation]*

SHRI HARISINH CHAVDA : I introduce the Bill.

16.27 1/2 hrs.

CONSTITUTION (SCHEDULED TRIBES) ORDER (AMENDMENT) BILL

(Amendment of the Schedule)

*[English]*

PROF. K.V. THOMAS (Ernakulam): Sir,

I beg to move for leave to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution (scheduled Tribes) order, 19540."

*The motion was adopted.*

SHRI K.V. THOMAS: Sir, I introduce the bill.

16.28 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL \*

(Insertion of new Article 31)

*[English]*

SHRI SUDHIR GIRI (Contai): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY -SPEAKER: The question is:

"That leave be granted to introduce a bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI SUDHIR GIRI: Sir, I introduce the Bill.

16.28 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL\*

(Amendment of Article 29, etc.)

*[English]*

SHRI SUDHIR GIRI (Contai): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.